



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 17 अक्टूबर, 2025 / 25 आश्विन 1947

हिमाचल प्रदेश सरकार

HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA

Vidyut Aayog Bhawan, Block-37, SDA Complex, Kasumpti, Shimla-171 009

NOTIFICATION

Shimla the 14th October, 2025

No. HPERC-B(3)-I/2020-705-Vol-VIII.— The Himachal Pradesh Electricity Regulatory Commission (Terms and Conditions of Service of Staff) Regulations, 2013, issued *vide* Notification 154—राजपत्र / 2025—17—10—2025 (6669)

No. HPERC/Secy/RPB/705/CV/KD/2011, dated 18th April, 2013 and published in the Rajpatra Himachal Pradesh on 22nd April, 2013, provides for appointment, Promotion and other terms and conditions of service of officers and employees of the Commission;

The Commission, in exercise of the powers conferred by sub-sections (2) and (3) of Section 91 read with clause (zk) of sub-section (2) of Section 181 of the Electricity Act, 2003 (36 of 2003) and Section 20 of the Himachal Pradesh General Clauses Act, 1968 (16 of 1969), and all other powers enabling it in this behalf, proposes further to amend “the Himachal Pradesh Electricity Regulatory Commission (Terms and Conditions of Service of Staff) Regulations, 2013” published in the Rajpatra, Himachal Pradesh on 22nd April, 2013 and as required under sub-section (3) of Section 181 of the Electricity Act, 2003 and rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005. The draft amendment regulations are hereby published for the information of all the persons likely to be affected thereby; and notice is hereby given that the said draft amendment regulations shall be taken into consideration after expiry of thirty days (30) from the date of publication of this notification, together with objections or suggestions, if any, received within the aforesaid stipulated period.

The text of the aforesaid draft regulations is also available on the website of the Commission *i.e.* <https://www.hperc.org>. The objections or suggestions, if any, should be addressed to the Secretary, Himachal Pradesh Electricity Regulatory Commission, Vidyut Aayog Bhawan, Block 37, SDA Complex, Kasumpti, Shimla -171 009.

DRAFT REGULATIONS

1. Short title and commencement.—(1) These Regulations may be called the Himachal Pradesh Electricity Regulatory Commission (Terms and Conditions of Service of Staff) (Fifth Amendment) Regulations, 2025.

(2) These Regulations shall come into force from the date of its publication in the Rajpatra, Himachal Pradesh.

2. Amendment of Schedule-II.—In Schedule-II of the Himachal Pradesh Electricity Regulatory Commission (Terms and Conditions of Service of Staff) Regulations, 2013, in Part-III, in clause 2, for sub-clause (iii), the following sub-clause shall be substituted, namely:—

“(iii) Applications of the persons serving in the Commission on secondment basis may be considered for absorption only where such person has rendered at least minimum three years of service on secondment basis in the Commission and has left balance service of at least fifteen years to attain the age of superannuation on the date of making of such application; Provided that the Commission may, only in the case of Electrical Engineers, by order for the reasons to be recorded in writing, relax the condition of fifteen years of balance service by three years.”

By order of the Commission,
Sd/-
(Dr. RAKHEE SINGH, HAS),
Secretary.

PANCHAYATI RAJ DEPARTMENT**NOTIFICATION***Shimla-171 009, the 14th October, 2025*

No. PCH-HA(3)20/95-III-45923-46087.—The Governor of Himachal Pradesh is pleased to order that elected representatives of the Panchayati Raj Institutions in Himachal Pradesh shall be paid honorarium as under:—

Sl. No.	Category	Honorarium per month
1.	Chairpersons, Zila Parishad	Rs. 25,000/-
2.	Vice-Chairpersons, Zila Parishad	Rs. 19,000/-
3.	Member, Zila Parishad	Rs. 8,300/-
4.	Chairperson, Panchayat Samiti	Rs. 12,000 /-
5.	Vice-Chairperson, Panchayat Samiti	Rs. 9,000 /-
6.	Member, Panchayat Samiti	Rs. 7,500/-
7.	Pradhan, Gram Panchayat	Rs. 7,500/-
8.	Up-Pradhan, Gram Panchayat	Rs. 5,100/-
9.	Members, Gram Panchayat	Rs.1050/-per meeting subject to maximum of two meetings in a month.

The above rates of honorarium shall applicable with effect from 1-4-2025.

By order,

Sd/-

Secretary (Panchayati Raj).

**OFFICE OF THE DISTRICT MAGISTRATE,
BILASPUR DISTRICT BILASPUR**

NOTIFICATION*Dated, the 27th September, 2025*

Endst. No. I/698888/2025.—Whereas, the Government of Himachal Pradesh, *vide* Notification No. FDS-A(3)-7/2016-I, dated 9th May, 2023, has invoked the Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977. Therefore, in supersession of all previous notifications issued in this behalf and in exercise of the powers vested in me under Sub-clause (d) of clause 3(1) of the Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977, I, Rahul Kumar, I.A.S, District Magistrate, Bilaspur District Bilaspur, do hereby fix the maximum margin of profit on the commodities listed in schedule-I appended to the order *ibid*, which dealers in Bilaspur District can charge on wholesale and retail sale transactions, as under:—

Schedule-I			
Sl. No.	Name of Commodity	Maximum wholesale Margin	Maximum retail sale margin
1.	Foodgrains (Wheat, Grams, Barley and Rice) including their products	2½%	5½%
2.	Gur, Shakkar & Khandsari	2½%	5½%
3.	Sugar	2½%	5½%

4.	Pulses (All kinds)	2½%	5½%
5.	Match Boxes	Omitted <i>vide</i> Notification dated 5-9-98	
6.	Paper	2½%	5½%
7.	Liquefied Petroleum Gas	RSP+additional cooliage fixed by the District Magistrate, Bilaspur.	
8.	Kerosene Oil	As fixed by the District Magistrate, Bilaspur from time to time.	
9.	Diesel	As fixed by the Oil Companies from time to time.	
10.	Soft Coke, Hard Coke, Slack Coal and Steam Coal.	As fixed by the competent authority	
11.	Exercise Books	4%	7½%
12.	Coarse woolen/Common cloth	2½%	5½%
13.	Meat/Chicken/Fish	As fixed by the District Magistrate, Bilaspur from time to time.	
14.	Eggs	5%	7½%
15.	Bread	7½%	8½%
		OR	
		As per print rates	
16.	Tea leaves excluding tea leaves sold in packets.	2½%	5½%
17.	Edible Oil/Vegetable Oil/H.V.Oil, except those sold in tins or other bottles of 4kg or below.	2½%	4% OR as per printed price
18.	Washing/Toilet soaps excluding those sold in packets.	Omitted <i>vide</i> Notification dated 5-9-98	
19.	Cooked Food served in any establishment excluding Hotels/ Restaurant registered with the Tourism department.	As fixed by the District Magistrate, Bilaspur from time to time.	
20.	Milk, Curd and Cottage Cheese	As fixed by the District Magistrate, Bilaspur time to time.	
21.	Fruits and Vegetables:		
	1. Fruits	5%+(1% market fee if applicable)	24% (including freight charges, Loading, unloading, wastages and other incidental charges).
	2. Non-Perishable vegetables: [Onion, Potato, Garlic, Ginger, Taro Roots(Arbi) and Zimikand]	5%+(1% market fee if applicable)	24% (including freight charges, Loading, unloading, wastages and other incidental charges).
	3. All other perishable vegetables	5%+(1% market fee if applicable)	39% (including freight charges, Loading, unloading, wastages and other incidental charges).
22.	Bottled Beverages	As per company's printed price.	
23.	Salt	Rs. 2/-plus 5% shortage.	Rs.1/- plus 1% shortage.
24.	Cement	Omitted on 31-05-2002	

Schedule-II

1. Baby food sold in packets : Maximum price as leviable under
2. Tea leaves sold in packets : Omitted
3. Torch/Transistor Cells : Omitted *vide* Notification dated 5-9-98

Schedule-III

1. Drugs
2. Soaps sold in packets : Omitted *vide* Notification dated 5-9-98
3. Food Stuff

Terms and Conditions:

1. The element of expenditure, incurred/actually paid by a dealer to be taken into account for computing the landed cost of the commodities listed above. *i.e.* (i) Purchase Price, (ii) Freight, (iii) Central/Local Taxes/GST, (iv) Loading, un-loading, Carriage, (v) Market Fee, (vi) interest on capital @ 1% for Wholesaler and Retailer on item no.1 to 5 above, (vii) Other incidental charges @ 1% for Wholesaler and Retailer on item no. 1 to 5 above, (viii) 1% shortage may be allowed over and above the margin of profit calculated as per instructions. No shortage will however be allowed in the case of H.V. Oil sold in packs upto 5 kgs. In the case of Gur, Shakkar, and Khandsari shortage upto 2% may be allowed.

Note.—This condition will not be applicable on fruits and vegetables, as all incidental charges have already been included in their retail margin of profit.

2. The dealer engaged in Wholesale as well as in retail sale business shall charge only one margin of profit on the transaction *i.e.* wholesale margin on wholesale transaction and retail sale margin on retail sale transaction. The wholesale margin shall be allowed at one stage only at one particular station.
3. Wholesale transaction would mean a single transaction of not less than the following:-

- (1) Foodgrains, Gur, Shakkar, Khandsari,
Sugar, Pulses, Salt = One Quintal
- (2) Bread = Ten Number
- (3) Paper = One Ream
- (4) Eggs = One Hundred
- (5) Fruits and Vegetables = 20 Kgs
- (6) Meat, Chicken, Fish, Curd and Cottage Cheese = 10 Kgs
- (7) Bottled Beverages = 24 Nos.

4. The below terms and conditions will be applicable for vegetables & fruits:—

- (4.1) No Wholesaler or retailer shall charge more than the margin of profit as fixed above.
- (4.2) Every Commission Agent/Wholesaler in Vegetable Market shall issue Form R to every farmer/grower at the time of purchase of fruits and vegetable from them and retain its one copy with him/her.

- (4.3) Every Commission Agent/Wholesaler in Vegetable Market shall issue **Form Q** to every retailers showing rates of each fruit and vegetable sold to the retailers. On this Form/Cash memo, he or she shall display rate of the fruits/vegetables as per Form R and Charge his/her margin of profit/ commission as shown at column 3 above, which shall be shown separately on Form Q and he/she shall retains its one copy with him/her.
- (4.4) The Dealer engaged in wholesale as well as in retail sale business shall charge only one margin of profit on the transaction *i.e.* wholesale margin on wholesale transaction and retail sale margin on retail sale transaction. The wholesale margin shall be allowed at one stage only at one particular station.
- (4.5) Every Retailers shall display price list of the fruits and vegetables available with him/her in business premises in such a way that it may easily be seen by every customer.
- (4.6) Wholesale transaction would mean a single transaction of not less than the following:
Fruits and Vegetables = 20 Kg.
- (4.7) All Sub-Divisional Magistrates, all Deputy Superintendent of Police and all Inspectors of Food, Civil Supplies and Consumers Affairs, in Distt. Bilaspur shall ensure compliance of this notification in letter and spirit.
- (4.8) The Secretary, APMC Bilaspur shall ensure issuance of **Form-R** and **Form-Q** by the Commission Agent in Vegetable markets in the district.

This notification shall come into force from the date of its publication in official Gazette.

Sd/-

(RAHUL KUMAR I.A.S.),
District Magistrate,
Bilaspur, District Bilaspur (H.P.).

TOURISM & CIVIL AVIATION DEPARTMENT

NOTIFICATION

Shimla-2, 13th October, 2025

No. TSM-C(9)-1/2025.—The Governor of Himachal Pradesh in order to provide employment to the youth of the State and strengthen the rural economy as well as the hospitality sector, is pleased to notify "**Interest Subvention Scheme for Home stays under Chief Minister Tourism Startup Scheme in Hospitality Industry**" as per Annexure-"A" appended to this notification for information of all concerned with immediate effect.

By order,

Sd/-
(DEVESH KUMAR),
Pr. Secretary (Tourism & CA).

Interest Subvention Scheme for the Home Stays under Chief Minister Tourism Startup Scheme in Hospitality Industry.

1. Introduction.—The emergence of tourism as a major industry is one of the most remarkable changes that have taken place in the economic activity in the recent past. For the State of Himachal Pradesh, Tourism and Hospitality sector has been recognized as a very vital factor for economic growth as well as for employment generation and to establish it as a tourist destination on the global map. Tourism is only valuable if it is considered from a holistic perspective, meaning that both tourists and hosts benefit from tourism.

Himalayas are the Unique Selling product and a strong spinal support for the State of Himachal Pradesh in Northern India. They have also given the area an enormous geographical spectrum and unique and unparalleled treasure. The State is endowed with the entire basic requirement necessary for thriving tourism activities, geographical and cultural diversity, clean, peaceful and beautiful environment, forest, lakes, Himalayas, rivers and streams, sacred shrines, historic monuments, and the most important of all a friendly and hospitable people.

The State Govt. is aiming at promoting sustainable tourism, encouraging private sector to develop tourism related infrastructure in the State without disturbing the existing ecology and environment. The main thrust is on employment generation and promoting new concepts of tourism in the State. The contribution of Tourism sector of the State in State Gross Domestic Product (SGDP) is 7.78 % (approx., as per economic survey 2024-25).

In order to exploit the tourism potential of the State, the Government of Himachal Pradesh, has commenced a new scheme namely ‘Interest Subvention Scheme for the Home Stays under Chief Minister Tourism Startup Scheme in Hospitality Industry’. The focus of the Govt. is to harness the tourism potential of not only urban areas but also of culturally rich rural areas and to generate self-employment opportunities to the local people.

During the budget speech of financial year 2025-26, the Hon’ble Chief Minister, H.P. said that Home Stay units have played a significant role in attracting tourists to Himachal Pradesh. These units are not only an alternative accommodation option for stay as compared to expensive hotels but also encourage tourists to stay longer in rural areas. To strengthen the rural economy, the Hon’ble Chief Minister, H.P. has announced to launch a new scheme, “Chief Minister Tourism Start-up Scheme” to provide employment to the youth of the State and strengthen the rural economy as well as the hospitality sector.

2. Objective:

- To promote entrepreneurship spirit.
- To promote self employment opportunities to Himachal is in the tourism and hospitality sector in the State by providing financial relief on loans taken for establishing New Tourism Units i.e. Home Stays and expanding/upgrading/operating the old/existing ones.

3. Commencement and duration of the Scheme.—This Scheme shall come into effect, from the date of notification in official e-Gazette/Rajpatra of Himachal Pradesh and shall remain in

force up to 1st December, 2027 or any other date as the State Government prescribes by a notification in the official Gazette.

4. Definitions:

- (i) **“Bonafide Himachali”** means a person who has permanent home in Himachal Pradesh and includes a person who has been residing in Himachal Pradesh for a period not less than 20 years or a person who has permanent home in Himachal Pradesh but on account of his occupation he is living outside Himachal Pradesh.
- (ii) **“Department”** means Department of Tourism & Civil Aviation, Government of Himachal Pradesh.
- (iii) **“Director”** means Director of Tourism, Government of Himachal Pradesh and will also include Commissioner of Tourism, Government of Himachal Pradesh, as the case may be.
- (iv) **“Government”** means the Government of Himachal Pradesh.
- (v) **“Financial Institution”** means—
 - (a) Public Sector Banks
 - (b) All Regional Rural Banks
 - (c) Co-operative Banks
 - (d) Private Sector Scheduled Commercial Banks
 - (e) Small Industries Development Bank of India (SIDBI)

It will also include Corporation(s)/institution(s) set up by the State/Central Government specifically to assist and extend loan assistance to specific categories of entrepreneurs such as Women, SCs/STs, Ex-servicemen, Physically Handicapped, Backward Classes etc as defined in the “Rules Regarding Grant of Incentives, Concessions and Facilities to industrial units in Himachal Pradesh, 2004” as amended from time to time by the Government.
- (vi) **“Tourism Unit”** means Home Stays only.
- (vii) **“Interest Subvention”** means subsidy or rebate in the rate of interest.
- (viii) **“DTDO/ATDO”** means District Tourism Development Officer/Assistant Tourism Development Officer.
- (ix) **“Tribal Area”** as per ‘The Scheduled Areas (Himachal Pradesh) Order 1975, the following areas are declared to be the Scheduled Area within the State:—
 - (1) Lahaul & Spiti District
 - (2) Kinnaur District

(3) Pangi Tehsil and Bharmour Sub-Tehsil in Chamba District.

- (x) “**Urban Area**” means areas falling within Municipal Corporations/Municipal Councils/Nagar Parishad/Nagar Panchayats as may be notified by the State Government of H.P. from time to time and areas falling within 50 meters from the edge of the controlled width of National Highways/Four Lane Highways in the State of Himachal Pradesh and area under Special Area Development Authority constituted under section 67 of the Himachal Pradesh Town and Country Planning Act, 1977.
- (xi) “**Rural Area**” means are as other than areas defined in para (x) above.
- (xii) “**Diamond, Gold and Silver Category**” as explained/defined in H.P. Homestay Rules, 2025 dated 25-06-2025.
- (xiii) “**Nodal Bank**”—A Bank to be notified by Director, Tourism & Civil Aviation.

5. Key features:

- (i) **Applicability of the Scheme.**—The Scheme is applicable to the Bonafide Himachal is who are of the age of 18 years or more at the time of filling the common application form on the Departmental website or offline as the case may be, for operating/starting tourism unit within the State. The upper age limit will be determined by loan applicability guidelines of RBI.

(ii) Interest Subvention details:—

Sl. No.	Area	Eligible % of Interest Subvention/subsidy
1.	Within limit of Urban Area of the entire State	3%
2.	Within Rural area of the entire State	4%
3.	Within Tribal Area of entire State	5%

- (iii) **Interest Subvention.**—The above interest subsidy will be eligible on term loans taken for establishment or expansion or up-gradation of tourism units.

- (iv) **Tenure of Subvention.**—This subvention will be available for a maximum of three years from the date of loan disbursement including moratorium period:

Provided that if a Home Stay which has availed the benefit of Interest subvention under Diamond or Gold category requests to downgrade its category to silver then the benefit of Interest Subvention shall be limited to the principal amount of Rs. 1.00 Crore or less from the date the downgradation becomes effective. The

concerned Bank shall be informed about the change of category which in turn shall update its record of loan and interest subvention accordingly.

- (v) **Loan Amount Covered.**—Loan amount up to ₹ 2.00 Crores as principal will be covered under this scheme for diamond and Gold category homestays only. For silver category Home Stays, this limit shall be ₹1.00 Crore or less.
- (iv) **Loan Criteria (Financial).**—Tourism units with a total investment of Rs. 5.00 Crores or less only will be eligible.
- (vii) **Eligibility.**—New and existing bonafide Himachali entrepreneurs/startups with proposals to establish/ running a tourism unit within the boundaries of the State.
- (viii) Applicant receiving similar aid under any other State/central scheme will be ineligible for the relief.
- (ix) **Moratorium period.**—Interest subvention shall be eligible for 3 years including the moratorium period.
- (x) **Loan disbursement procedure.**—Bank will follow the standard protocol for the disbursement of loan. After disbursement of loan to the beneficiary, the concerned branch of the bank will send details of disbursed loan cases to DTDO/ATDO alongwith details of interest subsidy amount accrued on quarterly basis as per **Annexure-C**.
- (xi) **Legal action against defaulters.**—If there is a default of 3 months or more in payment of loan installments by the borrower, the subvention amount shall be kept on stand by and if the default is for 6 months, then benefit under this scheme shall be stopped forthwith and no subvention shall be given by the Govt. for said cases. Legal action against the defaulter will be initiated by the Bank as per their given procedures.
- (xii) **Timeline.**—A new tourism unit will have to be completed within two years from the disbursement of term loan. If he fails to complete the work within stipulated time interest subvention shall be withheld/stopped.
- (xiii) **Roles/responsibility of applicant/beneficiary:**
 - (a) Applicant/Beneficiary shall mandatorily maintain computerized record of occupants/booking register.
 - (b) He/she shall open a GST account and communicate its details (GSTIN No.) to the Department within 3 weeks of availing benefit under this scheme or operationalization of his unit whichever is pertinent.
 - (c) They shall be charged with commercial rates of power and water supply. A copy of the approval shall be supplied by the Department to the concerned office of HPSEB & JSV for further action accordingly.

The unit shall be run for atleast five years from the commencement of the commercial production of the unit failing which the interest subvention amount will be recovered. An affidavit to that effect shall be submitted by the applicant as per **Annexure-B**.

6. Application Process:

1. **Application Portal.**—Through the dedicated tourism department portal/offline process (Annexure-A) to be notified separately.

2. Required Documents:

- Homestay provisional/final registration certificate from concerned Competent Authority of Tourism Department.
- Name of 03 preferred Banks for loan/loanee Bank
- Bonafide Himachali Certificate
- Affidavit of non receiving any other similar subsidy and running the unit for at least 5 years as per para (xii) of Key Features (**on Annexure-B**).
- GSTIN

3. **Verification.**—The entrepreneur shall apply for the loan Interest subvention to the concerned DTDO/ATDO (**on Annexure-A**). The concerned DTDO/ATDO will sponsor the case to the bank for cases of sanction of new loan after due evaluation on the basis of feasibility of the Tourism Unit. Before sanctioning of new term loan the DTDO/ATDO will provisionally register the unit and send the recommendation to the concerned Bank for term loan within 10 days after receiving the application. The bank will sanction the loan and complete full documentation and codal formalities as per their guidelines.

4. **Disbursement.**—The interest subvention subsidy will be parked in the nodal bank and released to the beneficiaries account on quarterly basis as per the claim raised by the bank. Interest subvention amount will be credited to the loan account of the beneficiary on quarterly basis by the nodal Bank.

5. **Designated agency for disbursement of interest subsidy.**— The Director Tourism & Civil Aviation shall be the designated agency for disbursement of incentive as defined under this scheme.

6. Expected Outcomes:

- **Boost to urban, rural and offbeat tourism**
- **Formalization of the homestay economy**
- **Increased employment in tourism sectors through startup**
- **Enhanced quality standards in hospitality ventures**

**APPLICATION FOR INTEREST SUBSIDY CLAIMS UNDER CHIEF MINISTER
START UP SCHEME**

Sl. No.	Particulars	Details of the Borrower
1.	Name of the Owner	
2.	Whether bonafide Himachali or not (Attach certificate)	
3.	Address & Phone No.	
4.	Whether tourism unit is situated in rural non tribal/urban non tribal/tribal area	
5.	Name of the Establishment/Tourism Unit	
6.	Date of Provisional/final registration of Tourism Unit	
7.	No. of Rooms proposed as per DPR	
8.	Project Cost	
9.	Name of the Bank disbursing Loan	
10.	Loan sanction letter	
11.	Amount of Loan sanctioned	
12.	Interest subvention eligible (%) as per scheme guidelines	
13.	Affidavit in respect of non-receiving any financial aid from any State/Central Scheme	

Dated:-.....

Signature of the Owner

Name

&Address:.....

Annexure-‘B’

AFFIDAVIT

I.....s/o.....Age.....years.....r/o.....
, Tehsil District H.P. do
 hereby solemnly affirm and declare as under:—

1. That I have constructed/am constructing a Home Stay with Rooms at Khasra No..... land measuring.....in Village.....P.O.....Tehsil..... Distt.HP.

2. That I have not availed any kind of financial aid/interest subvention subsidy from any Central or State Govt. Scheme for this purpose besides the one I am applying for.
3. That I shall run the unit for at least five years from the commencement of commercial operation of the unit, failing which I am liable to repay the interest subvention availed under this scheme.

Deponent.

VERIFICATION:

Verified that the contents of above affidavit of mine are true and correct to the best of my knowledge and behalf. Nothing has been concealed therein, signed and verified as on.....

Dated

Deponent.

Annexure-‘C’**INTEREST SUBSIDY CLAIMS UNDER CHIEF MINISTER START UP SCHEME****1. Name of the Bank****2. Submission of Interest subsidy claims**

We hereby apply for sanction and release of interest subsidy aggregating to Rs..... (Rupees.....) in respect of financial assistance sanctioned to following constituent accounts numbers as per the details given below:—

(A) Individual Enterprises/Company/Partnership Firm etc.

Sl. No.	Branch	Name of the borrower	Loan Account No.	Loan Amount		Interest	
				Sanctioned	Disbursed	Charged	Subsidy Claimed
1	2	3	4	5	6	7	8
Total							

Place:.....

(Signature of the Authorized Officer of the Bank),

Date and Seal of the Bank.

**In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Babu Lal

Versus

General Public

Notice to General Public :

Babu Lal s/o Bishamber Dass, r/o Village Sakroh, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of death of his son named Akshay Kumar which has taken place on 08-08-2025 but due to ignorance the same could not be entered in the record of Gram Panchayat Sakroh. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of death of the applicant's son *i.e.* 08-08-2025, they can either in person or through counsel can file their objections before the undersigned within 30 days from the publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 01-10-2025.

Seal.

Sd/-
*Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Aman Thakur s/o Kuldeep Singh, r/o Village Jharmani, Post Office Galore, Tehsil Galore, District Hamirpur (H.P.).
2. Dharni Bhardwaj d/o Jiva Nand, r/o Village Mandap Bassi, Mandi (H.P.).

Versus

General Public

Subject.— *Proclamation for the registration of Marriage under section 5 of special marriage Act, 1976.*

Aman Thakur and Dharni Bhardwaj have filed an application U/S 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 29-11-2025 at 11.00 A.M. In case no objection is received by 29-11-2025 at 11.00 A.M., it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 04-10-2025.

Seal.

Sd/-

*Sub Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Abhishek s/o Vinod Kumar, r/o Village Sorar, Post Office Jolsappar, Tehsil Nadaun, District Hamirpur (H.P.).

2. Palvi d/o Mast Ram, r/o Village Ambota, Post Office Ghangot, Tehsil Barsar, District Hamirpur (H.P.).

Versus

General Public

Subject.— *Proclamation for the registration of Marriage under section 5 of special marriage Act, 1976.*

Abhishek and Palvi have filed an application U/S 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 29-12-2025 at 11.00 A.M. In case no objection is received by 29-12-2025 at 11.00 A.M., it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 04-10-2025.

Seal.

Sd/-

*Sub Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Akshay Kumar s/o Amin Chand, r/o Village Kohla Plasdi, Post Office Jolsapper, Sub-Tehsil Kangoo, District Hamirpur (H.P.).
2. Samdhari d/o Munna, r/o of Lado Patti Ghundani Kalan, P.O. Ghundani Kalan, Tehsil & District Ludhiana (Pb.).

Versus

General Public

Subject.— *Notice for Registration of Marriage Under Special Marriage Act, 1954.*

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 20-08-2025 at Village Shiv Mandir Putriyala Adhwnai, Tehsil Jawalamukhi, District Kangra, H.P. and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 20-11-2025 at 11.00 A.M. The objection(s) after 20-11-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-10-2025 under my hand and seal of this office.

Seal.

Sd/-

*Sub Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Naresh Kumar s/o Udham Singh, r/o Village Gudiyana, Post Office Dangri, Sub-Tehsil Kangoo, District Hamirpur (H.P.).
2. Ritu Rapchai d/o Kamal, r/o Village Dhalli Bagra, P.O. Piran, Tehsil Junga Thund, District Shimla (H.P.).

Versus

General Public

Subject.— *Notice for Registration of Marriage Under Special Marriage Act, 1954.*

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 14-04-2025 at Village Jai Mata Bagla Mukhi Sankat Mochan Mandir, Budhana, Kangoo and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 28-11-2025 at 11.00 A.M. The objection(s) after 28-11-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-10-2025 under my hand and seal of this office.

Seal.

Sd/-

*Sub Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Ankush Kumar s/o Hans Raj, r/o Village Chowk, Post Office Booni, Tehsil Nadaun, District Hamirpur (H.P.).

2. Shailza Kumari d/o Shakti Chand, r/o Village & P.O. Kanjian, Tehsil Bhoranj, District Hamirpur (H.P.).

Versus

General Public

Subject.— *Notice for Registration of Marriage Under Special Marriage Act, 1954.*

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 19-09-2025 at Village Shiv Mahadev Mandir Putriyala, P.O. Kohala, Tehsil Jawalamukhi, Distt. Kangra (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 15-11-2025 at 11.00 A.M. The objection(s) after 15-11-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-10-2025 under my hand and seal of this office.

Seal.

Sd/-

*Sub Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

ब अदालत उप-मण्डल दण्डाधिकारी भोरंज, जिला हमीरपुर (हि0प्र0)

1. विरेन्द्र शर्मा पुत्र श्री मान चन्द, गांव बैरी ब्राहमणा, डा0 भुक्कड़, तहसील भोरंज, जिला हमीरपुर (हि0 प्र0)।

2. अनिता पुत्री प्रताप सिंह, r/o Down Dail, Phagli, Shimla Urban (T) Shimla ... प्रार्थीगण।

बनाम

आम जनता

... प्रतिवादी।

विषय.—विवाह पंजीकरण अधीन धारा 8(4) विवाह पंजीकरण अधिनियम, 1996 के अधीन दर्ज करवाने बारे।

उपरोक्त विषय के सन्दर्भ में प्रार्थीगण ने दिनांक 29-09-2025 को आवेदन प्रस्तुत किया है कि उन्होंने 04-11-2024 को आपस में हिन्दू रीति-रिवाजों के अनुसार विवाह किया है लेकिन किसी कारणवश वह ग्राम पंचायत भुक्कड़, तहसील भोरंज में दर्ज नहीं हो सका। प्रार्थीगण अब इस विवाह को ग्राम पंचायत भुक्कड़ में दर्ज करवाना चाहते हैं।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि इस विवाह पंजीकरण बारे किसी को कोई उजर/एतराज हो तो वह असालतन/वकालतन हाजिर होकर दिनांक 13-11-2025 तक एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जायेगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 30-09-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
उप-मण्डल दण्डाधिकारी,
भोरंज, जिला हमीरपुर (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H. P.)**

1. Sh. Amit Sankhyan s/o Sh. Chamel Singh, Village Bhoranj, Bhoranj Buhala, Tehsil Bhoranj, District Hamirpur (H.P.) age 32 years old.

2. Shivani d/o Sh. Sanjeev Kumar, Village Dayalari, P.O. Bhoranj, District Hamirpur (H.P.) age 23 years old
... Applicants.

*Versus***General Public**

Sh. Amit Sankhyan s/o Sh. Chamel Singh, Village Bhoranj, Bhoranj Buhala, Tehsil Bhoranj, District Hamirpur (H.P.) & Shivani d/o Sh. Sanjeev Kumar, Village Dayalari, P.O. Bhoranj, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 20-08-2025 at Awah Devi Mata Mandir, District Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 13-11-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 30-09-2025 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-S.D.M.,
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H.P.)**

1. Ravi Kant s/o Sh. Manohar Lal, r/o Village Mundkhar, Tehsil Bhoranj, District Hamirpur (H.P.) aged 25 years old.

2. Meenakshi d/o Sh. Kesav Ram, r/o Village Bharnal, P.O. Dhalwan, Tehsil Baldwara, District Mandi (H.P.) aged 19 years old.

Subject.— Notice of intended Marriage.

Sh. Ravi Kant and Meenakshi have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage can file the objection personally or in writing, before this court on or before 30-10-2025. In case no objection is received by 30-10-2025, it will be presumed that there is no objection to the above said marriage and the same will be allowed accordingly.

Issued today on 23-09-2025 under my hand and seal of the Court.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H.P.)**

1. Sh. Madan Lal s/o Sh. Telu Ram, r/o Village & P.O. Jahu, Tehsil Bhoranj, District Hamirpur (H.P.) 50 years old.

2. Ruchi Chandla d/o Sh. Pritam Chandla c/o Tajinder Singh, r/o House No. 1741/2, ST No. 04, Near Baldev Kayan Store, Halbowal Kalan Bank Colony Ludhiana, Pb. 34 years old.

Versus

General Public

Sh. Madan Lal s/o Sh. Telu Ram, r/o Village & P.O. Jahu, Tehsil Bhoranj, District Hamirpur (H.P.) and Ruchi Chandla d/o Sh. Pritam Chandla c/o Tajinder Singh, r/o House No. 1741/2, ST No. 04, Near Baldev Kayan Store, Halbowal Kalan Bank Colony Ludhiana, Pb. have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage laws amendment Act 01 (49 of 2001) that they have solemnized their marriage ceremony on dated 22-09-25 at Santoshi Mata Mandir Ladrou, Tehsil Bhoranj, Distt Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 06-11-25. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 26-09-25 under my hand and seal of the Court.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H.P.)**

1. Sh. Sunil Kumar s/o Sh. Kamlesh Kumar, r/o Village & P.O. Badoh, Tehsil Bhoranj, District Hamirpur (H.P.) 28 years old.

2. Smt, Rajni Devi d/o Sh. Surinder Kumar, r/o Village Ghumarwin, P.O. Lagmanvi, Tehsil Bhoranj, District Hamirpur (H.P.) 22 years old.

Versus

General Public

Sh. Sunil Kumar s/o Sh. Kamlesh Kumar, r/o Village & P.O. Badoh, Tehsil Bhoranj, District Hamirpur (H.P.) and Smt. Rajni Devi d/o Sh. Surinder Kumar, r/o Village Ghumarwin, P.O. Lagmanvi, Tehsil Bhoranj, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage laws amendment by Act 01 (49 of 2001) that they have solemnized their marriage ceremony on dated 19-09-25 at Shiv Parvati Mandir Anu, Tehsil & Distt. Hamirpur, H.P. as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 30-10-25. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 22-09-25 under my hand and seal of the Court.
Seal.

Sd/-
*Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H.P.)**

1. Sh. Jagdish Ram s/o Sh. Beli Ram, r/o Village & P.O. Chamboh, Tehsil Bhoranj, District Hamirpur (H.P.) 86 years old.

2. Subhadra Devi d/o Sh. Dhayan Singh, r/o Village Ravalakyar, Tehsil Kotkhai, District Shimla (H.P.) 65 years old.

Versus

General Public

Sh. Jagdish Ram s/o Sh. Beli Ram, r/o Village & P.O. Chamboh, Tehsil Bhoranj, District Hamirpur (H.P.) and Subhadra Devi d/o Sh. Dhayan Singh r/o Village Ravakyar, Tehsil Kotkhai, District Shimla (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage laws amendment by Act 01 (49 of 2001) that they have solemnized their marriage ceremony on dated 22-07-81 at Village & P.O. Chamboh, Tehsil Bhoranj, District Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before

this court on or before 03-11-25. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 27-09-25 under my hand and seal of the Court.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
46 / NT / 2025	जन्म तिथि पंजीकरण	08-10-2025	25-10-2025

श्री बचन सिंह पुत्र मनी राम, वासी मोहाल कमलूनी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।
वादी।

बनाम

आम जनता प्रतिवादी।

जन्म तिथि पंजीकरण under section 13(3) of Birth & Death Act 1969 श्री बचन सिंह पुत्र मनी राम, वासी मोहाल कमलूनी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।

प्रार्थना—पत्र बराये जन्म पंजीकरण प्रार्थी श्री बचन सिंह पुत्र मनी राम, वासी मोहाल कमलूनी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 09-06-1980 को ग्राम पंचायत डेरा में हुआ था तथा सहबन गलती से ग्राम पंचायत डेरा में दर्ज नहीं हो पाया है लिहाजा इसे ग्राम पंचायत डेरा में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 25-10-2025 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 09-10-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्रीमती पुनी देवी पुत्री श्री नरायण, निवासी गांव बड़ागांव, डा0 द्रंग तहसील पधर, जिला मण्डी (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—दरखास्त जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती पुनी देवी पुत्री श्री नरायण, निवासी गांव बड़ागांव, डा0 द्रंग तहसील पधर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र गुजारा है कि प्रार्थी का नाम पुनी देवी व जन्म दिनांक 01-07-1948 को हुआ है, जिसका इन्द्राज ग्राम पंचायत पाली/शिलग, तहसील पधर, जिला मण्डी (हि0प्र0) में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति/महिला की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 6-11-2025 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत पाली/शिलग को उक्त प्रार्थिया की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 04-10-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी।

मोहर।

हस्ताक्षरित/—

कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पधर, जिला मण्डी (हि0प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्री जय पाल पुत्र श्री इन्दर सिंह, निवासी गांव सुरहण, डा0 व तहसील पधर, जिला मण्डी (हि0प्र0)। प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—दरखास्त जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969.

श्री जय पाल पुत्र श्री इन्दर सिंह, निवासी गांव सुरहण, डा0 द्रंग, तहसील पधर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र गुजारा है कि प्रार्थी की दादी का नाम चिंती देवी व मृत्यु दिनांक 19-02-2006 को हुई है, जिसका इन्द्राज ग्राम पंचायत डलाह, तहसील पधर, जिला मण्डी (हि0प्र0) में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति/महिला की मृत्यु तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 6-11-2025

को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत डलाह को उक्त प्रार्थी की दादी की मृत्यु तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 04-10-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पधर, जिला मण्डी (हि0प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्रीमती चंचला देवी पुत्री श्री माधु, निवासी गांव भड्वाहन, डा0 कुफरी, तहसील पधर, जिला मण्डी (हि0प्र0) ...प्रार्थिया।

बनाम

आम जनता

...प्रत्यार्थी।

विषय.—दरखास्त जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती चंचला देवी पुत्री श्री माधु, निवासी गांव भड्वाहन, डा0 कुफरी, तहसील पधर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र गुजारा है कि प्रार्थिया का नाम चंचला देवी व जन्म दिनांक 07-02-1978 को हुआ है, जिसका इन्द्राज ग्राम पंचायत कुफरी, तहसील पधर, जिला मण्डी (हि0प्र0) में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति/महिला की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 6-11-2025 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत कुफरी को उक्त प्रार्थिया की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 04-10-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पधर, जिला मण्डी (हि0प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्रीमती कमला देवी पुत्री श्री सिधु राम, निवासी गांव भड्वाहन, डा0 कुफरी, तहसील पधर, जिला मण्डी (हि0प्र0) ...प्रार्थिया।

बनाम

आम जनता

...प्रत्यार्थी।

विषय.—दरखास्त जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती कमला देवी पुत्री श्री सिधु राम, निवासी गांव भड्वाहन, डा0 कुफरी, तहसील पधर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र गुजारा है कि प्रार्थिया का नाम कमला देवी व जन्म दिनांक 11-09-1971 को हुआ है, जिसका इन्द्राज ग्राम पंचायत कुफरी, तहसील पधर, जिला मण्डी (हि0प्र0) में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति/महिला की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 6-11-2025 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत कुफरी को उक्त प्रार्थिया की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 04-10-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पधर, जिला मण्डी (हि0प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्रीमती जोगिन्द्रा पुत्री श्री देवी सिंह, निवासी गांव कलहेड, डा0 पदवाहन, तहसील पधर, जिला मण्डी (हि0प्र0) ...प्रार्थिया।

बनाम

आम जनता

...प्रत्यार्थी।

विषय.—दरखास्त जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती जोगिन्द्रा पुत्री श्री देवी सिंह, निवासी गांव कलहेड, डा0 पदवाहन, तहसील पधर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र गुजारा है कि प्रार्थिया का नाम जोगिन्द्रा व जन्म दिनांक 02-12-1976 को हुआ है, जिसका इन्द्राज ग्राम पंचायत बरीधार, तहसील पधर, जिला मण्डी (हि0प्र0) में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति/महिला की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 6-11-2025 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत बरीधार को उक्त प्रार्थिया की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 04-10-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पधर, जिला मण्डी (हि0प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्रीमती सुंदरी देवी पुत्री श्री गौरी नन्द, निवासी गांव घघत्यान, डा0 सुधार, तहसील पधर, जिला मण्डी (हि0प्र0) ... प्रार्थिया।

बनाम

आम जनता

... प्रत्यार्थी।

विषय.—दरखास्त जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती सुंदरी देवी पुत्री श्री गौरी नन्द, निवासी गांव घघत्यान, डा0 सुधार, तहसील पधर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र गुजारा है कि प्रार्थिया का नाम सुंदरी देवी व जन्म दिनांक 01-07-1967 को हुआ है, जिसका इन्द्राज ग्राम पंचायत सिल्हबुधानी, तहसील पधर, जिला मण्डी (हि0प्र0) में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति/महिला की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 6-11-2025 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत सिल्हबुधानी को उक्त प्रार्थिया की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 04-10-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पधर, जिला मण्डी (हि0प्र0)।

ब अदालत श्री विनोद कुमार, कार्यकारी दण्डाधिकारी, तहसील नौहराधार,
जिला सिरमौर (हि0प्र0)

श्री दिनेश कुमार पुत्र श्री दीप राम, निवासी चुनवी बोड़, डाकघर चाड़ना, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

उपरोक्त प्रार्थी श्री दिनेश कुमार पुत्र श्री दीप राम, निवासी चुनवी बोड़, डाकघर चाड़ना, तहसील नौहराधार, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक प्रार्थना—पत्र प्रस्तुत करके अनुरोध किया है कि उसके पुत्र की जन्म तिथि 04-08-2013 है और उसे ग्राम पंचायत/नगरपालिका चाड़ना के रिकार्ड में दर्ज नहीं करवाया गया है। जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 30-10-2025 से पूर्व इस अदालत में उपस्थित आकर प्रस्तुत करे, बसूरत दीगर दक्ष शर्मा की जन्म तिथि को पंचायत रिकार्ड में दर्ज करने के आदेश सम्बन्धित पंचायत सचिव को जारी कर दिये जावेंगे।

आज दिनांक 30-09-2025 को हमारे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / —
कार्यकारी दण्डाधिकारी,
तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

**In the Court of Sh. Rishabh Sharma, Assistant Collector 1st grade, Paonta Sahib,
District Sirmaur, Himachal Pradesh**

In the matter of :

Rajeev Kumar s/o Sh. Charan Singh Verma, r/o Ward No. 11, House No. 73, Bangran Road, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

Subject.—Application for publication in e-gazette for correction of applicant's name in matric marksheet of his son.

Whereas, Rajeev Kumar s/o Sh. Charan Singh Verma, r/o Ward No. 11, House No. 73, Bangran Road, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of his Aadhar Card, matric marksheet and an affidavit in the court of the undersigned to correct his name as Rajeev Kumar in place of Rajeev Verma in matric certificate of his son Raghav Verma bearing registration No. H125/43011/0029 issued by Central Board of school education.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to correct name of applicant as Rajeev Kumar in place of Rajeev Verma in matric certificate of his son then they should appear before the court of undersigned on or before 03-11-2025 either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 03-10-2025.
Seal.

Sd/-
(RISHABH SHARMA),
Tehsildar-cum-Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, राजगढ़,
जिला सिरमौर (हि0प्र0)

मिसल नं० : 15 / 2025

तारीख मरजुआ : 08-10-2025

श्री चंद्रमोहन पुत्र नीता राम, निवासी शमोगा, ग्राम पंचायत छोगटाली, तहसील राजगढ़, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

इशतहार जन्म एवं मृत्यु पंजीकरण।

श्री चंद्रमोहन पुत्र नीता राम, निवासी शमोगा, ग्राम पंचायत छोगटाली, तहसील राजगढ़, जिला सिरमौर (हि0प्र0) ने इस अदालत में अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 व हिमाचल प्रदेश जन्म एवं मृत्यु रजिस्ट्रेशन नियम, 2003 की धारा 9 (3) के अन्तर्गत जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपनी पुत्री अंशू कुमारी की जन्म तिथि ग्राम पंचायत छोगटाली में दर्ज करने हेतु प्रार्थना-पत्र प्रस्तुत कर निवेदन किया है कि उसकी पुत्री का जन्म घर पर ही हुआ है, परन्तु अज्ञानता के कारण निश्चित अवधि में जन्म तिथि पंचायत के जन्म व मृत्यु रजिस्टर में दर्ज नहीं हो सकी। आवेदक के अनुसार उसकी पुत्री अंशू कुमारी का जन्म दिनांक 15-02-2008 को हुआ है। सायल ने ग्राम पंचायत छोगटाली के पंजीकरण पंजी में अपनी पुत्री की जन्म तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को अंशू कुमारी पुत्री चंद्रमोहन व गीता देवी की जन्म तिथि ग्राम पंचायत छोगटाली में दर्ज करने में एतराज हो तो इस इशतहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्य दिवस पर हमारे कार्यालय में हाजिर होकर लिखित व मौखिक एतराज प्रस्तुत करें। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा तथा रजिस्ट्रार (जन्म एवं मृत्यु) एवं सचिव ग्राम पंचायत छोगटाली को जन्म तिथि दर्ज करने आदेश पारित कर दिये जाएंगे।

आज दिनांक 08-10-2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / -

कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
राजगढ़, जिला सिरमौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, राजगढ़,
जिला सिरमौर (हि0प्र0)

मिसल नं0 : 16 / 2025

तारीख मरजुआ : 08-10-2025

श्री चंद्रमोहन पुत्र नीता राम, निवासी शमोगा, ग्राम पंचायत छोगटाली, तहसील राजगढ़, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

इशतहार जन्म एवं मृत्यु पंजीकरण।

श्री चंद्रमोहन पुत्र नीता राम, निवासी शमोगा, ग्राम पंचायत छोगटाली, तहसील राजगढ़, जिला सिरमौर (हि0प्र0) ने इस अदालत में अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 व हिमाचल प्रदेश जन्म एवं मृत्यु रजिस्ट्रेशन नियम, 2003 की धारा 9 (3) के अन्तर्गत जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपनी पुत्री अलका कुमारी की जन्म तिथि ग्राम पंचायत छोगटाली में दर्ज करने हेतु प्रार्थना-पत्र प्रस्तुत कर निवेदन किया है कि उसकी पुत्री का जन्म घर

पर ही हुआ है, परन्तु अज्ञानता के कारण निश्चित अवधि में जन्म तिथि पंचायत के जन्म व मृत्यु रजिस्टर में दर्ज नहीं हो सकी। आवेदक के अनुसार उसकी पुत्री अलका कुमारी का जन्म दिनांक 23-08-2010 को हुआ है। सायल ने ग्राम पंचायत छोगटाली के पंजीकरण पंजी में अपनी पुत्री की जन्म तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को अलका कुमारी पुत्री चंद्रमोहन व गीता देवी की जन्म तिथि ग्राम पंचायत छोगटाली में दर्ज करने में एतराज हो तो इस इशतहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्य दिवस पर हमारे कार्यालय में हाजिर होकर लिखित व मौखिक एतराज प्रस्तुत करें। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा तथा रजिस्ट्रार (जन्म एवं मृत्यु) एवं सचिव ग्राम पंचायत छोगटाली को जन्म तिथि दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 08-10-2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / -

कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
राजगढ़, जिला सिरमौर (हि0प्र0)।

**Before Shri Ashok Kumar, Executive Magistrate Naib-Tehsildar,
Kasauli, District Solan, Himachal Pradesh**

Case No.
24/2025

Date of Institution
22-08-2025

Date of Decision
30-10-2025

Smt. Nirmla Devi d/o Sh. Tulsi Ram, r/o Village Kasol Belly, Post Office Kasauli, Tehsil Kasauli, presently w/o Sh. Bal Kishan, r/o 108/1, Kasauli, Tehsil Kasauli, District Solan H.P.

. .Applicant.

Versus

General Public

. .Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Nirmla Devi d/o Sh. Tulsi Ram, r/o Village Kasol Belly, Post Office Kasauli, Tehsil Kasauli, presently w/o Sh. Bal Kishan, r/o 108/1, Kasauli, Tehsil Kasauli, District Solan, H.P. has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 18-04-1968 at r/o Village Kasol Belly, Post Office Kasauli, Tehsil Kasauli, as per affidavit furnished by the applicant & relevant document attached in case file, but her date of birth could not registered in the record of Gram Panchayat Jabli, Tehsil Kasauli, District Solan, H.P. within stipulated period.

Hence she prayed for passing necessary orders to the Secretary-cum-Registrar, Birth & Death Registration of Gram Panchayat Jabli, Tehsil Kasauli, for entering the same in the birth and death records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Nirmla Devi d/o Sh. Tulsi

Ram may submit their objections in writing in this court on or before 30-10-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 29th day of September, 2025.

Seal.

Sd/-
(ASHOK KUMAR),
Executive Magistrate Naib Tehsildar,
Kasauli, District Solan (H. P.).

**Before Shri Ashok Kumar, Executive Magistrate Naib-Tehsildar,
Kasauli, District Solan, Himachal Pradesh**

<u>Case No.</u>	<u>Date of Institution</u>	<u>Date of Decision</u>
23/2025	22-08-2025	30-10-2025

Smt. Mala Devi d/o Sh. Leela Dutt, presently w/o Sh. Khem Chand, r/o Village Jajhyar,
Post Office Bhojnagar, Tehsil and District Solan, H.P. . .Applicant.

Versus

General Public . .Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Mala Devi d/o Sh. Leela Dutt, presently w/o Sh. Khem Chand, r/o Village Jajhyar, Post Office Bhojnagar, Tehsil and District Solan, H.P. has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 01-07-1973 at r/o Village Sari, Post Office Nayagram, Tehsil Kasauli, District Solan, H.P. as per affidavit furnished by the applicant & relevant document attached in case file, but her date of birth could not registered in the record of Gram Panchayat Banasar, Tehsil Kasauli, District Solan, H.P. within stipulated period.

Hence she prayed for passing necessary orders to the Secretary-cum-Registrar, Birth & Death Registration of Gram Panchayat Banasar, Tehsil Kasauli, for entering the same in the birth and death records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Mala Devi d/o Sh. Leela Dutt & Smt. Ratni Devi may submit their objections in writing in this court on or before 30-10-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 29th day of September, 2025.

Seal.

Sd/-
(ASHOK KUMAR),
Executive Magistrate Naib Tehsildar,
Kasauli, District Solan (H. P.).

**In the Court of Sh. Jagpal Singh, Assistant Collector 1st Grade Kasauli,
Tehsil Kasauli, District Solan, Himachal Pradesh**

Case No.
12/XIII B of 2025

Date of Institution
29-09-2025

Smt. Bimla Devi w/o Late Sh. Dhyan Singh s/o Late Sh. Shobha Ram, r/o Mouja Mangoti,
Tehsil Kasauli, District Solan H.P. . .*Applicant.*

Versus

General Public . .*Respondent.*

Application under Para No. 8.47(3) Of H.P. Land Record Manual, 1992.

Whereas, Smt. Bimla Devi w/o Late Sh. Dhyan Singh s/o Late Sh. Shobha Ram, r/o Mouja Mangoti, Tehsil Kasauli, District Solan, H.P. has submitted an application before the undersigned under section 8.47(3) of H.P. Land Record Manual, 1992, alongwith relevant documents, stating therein that her mother-in-law, Smt. Batu w/o Late Sh. Shobha Ram, r/o Mouja Mangoti, Tehsil Kasauli, District Solan H.P. suddenly left home about 35 to 38 years ago and has not returned home since living home till date.

She further stated that despite extensive efforts by her and her husband to locate her missing mother-in-law, Smt. Batu, they were unsuccessful. We could not find even after a lot of searching and there is no any trace of my missing mother-in-law, Smt. Batu, been found until. I have no information till date whether she is alive or not.

Whereas, Smt Bimla Devi also stated that my above mentioned missing mother-in-law had only one son, Sh. Dhyan Singh, the only legitimate heir, who was my husband, who has now passed away on 23-05-2024, whose three legitimate heirs are now myself, my son Sh. Deepak and my daughter Pooja. She further stated that Smt. Batu has her own property in Mauza Mangoti, Tehsil Kasauli, District Solan H.P., now she want to transfer her, above mentioned land registered in the revenue records to legitimate heir of Smt. Batu Devi w/o Sh. Shobha Ram as per rule.

Whereas, scrutiny has been made by the undersigned through his concerned official, it has been found that, Smt. Batu Devi w/o Sh. Shobha Ram, suddenly left home about 35 to 38 years ago and has not returned home since living home till date. In such a case, the property of the above mentioned Smt. Batu, will be transferred to their legal heirs, as per the Hindu Succession Act.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the transfer of property of Smt. Batu Devi w/o Sh. Shobha Ram in favour of their legal heirs may submit their objections in writing in this court on or before 30-10-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 29th day of September, 2025.

Seal.

Sd/-
(JAGPAL SINGH),
Assistant Collector 1st Grade,
Kasauli, District Solan (H. P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Manik Garg son of Mr. Bhumesh Garg, resident of House No. 368, Arat Bazar Subathu, Tehsil and District Solan (H.P.) and Mrs. Prekshita Mahajan, d/o Mr. Mukesh Mahajan, r/o Mahajan Fruit & Vegetable Merchant Kotwali Bazar, P.O. & Tehsil Dharamshala, District Kangra (H.P.) and wife of Mr. Manik Garg, presently residing at House No. 368 Arat Bazar Subathu, Tehsil and District Solan (H.P.) have filed an application for the registration of their marriage which was solemnized on 12-07-2025 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Manik Garg and Mrs. Prekshita Mahajan were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties i.e. Mr. Manik Garg and Mrs. Prekshita Mahajan, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 29th day of September, 2025.

Seal.

Sd/-
(Dr. POONAM, HPAS),
Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H.P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Punit Yadav son of Late Sh. Dinesh Kumar Yadav, resident of House No. 424, Kashmiri Mohalla Subathu, Tehsil and District Solan (H.P.) and Mrs. Geetanjali, d/o Mr. Puran Dutt, r/o Village Bhiunt Bhiwat (94), P.O. Deothi, Tehsil & District Solan, H.P and w/o Mr. Puneet Yadav, presently residing House No. 424, Kashmiri Mohalla Subathu, Tehsil and District Solan (H.P.), have filed an application for the registration of their marriage which was solemnized on 11-07-2024 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Puneet Yadav and Mrs. Geetanjali were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Puneet Yadav and Mrs. Geetanjli, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 29th day of September, 2025.

Seal.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H.P.).*

CHANGE OF NAME

I, Shankutla Devi w/o Sh. Ram Nath, r/o Village Tarkwari, P.O. Tarkwari, Tehsil Bhoranj, District Hamirpur (H.P.) declare that I have changed my name from Shakuntla Devi to Shankutla Devi for all purposes in future. Please note.

SHANKUTLA DEVI
*w/o Sh. Ram Nath,
r/o Village Tarkwari, P.O. Tarkwari,
Tehsil Bhoranj, District Hamirpur (H.P.).*

CORRECTION OF NAME

I, Banti Devi w/o Sh. Ram Rattan, r/o Village Mandiar Pur, P.O. & Tehsil Nalagarh, District Solan (H.P.) hereby inform that my correct name is Banti Devi but in my Aadhar Card wrongly entered as Vati Devi. Now I want to get my name corrected as Banti Devi in my Aadhar Card.

BANTI DEVI
*w/o Sh. Ram Rattan,
r/o Village Mandiar Pur,
P.O. & Tehsil Nalagarh, District Solan (H.P.).*

CHANGE OF NAME

I, Vyasan Devi w/o Sh. Madan Lal, r/o V.P.O. Bohni, Tehsil & District Hamirpur (H.P.) declare that I have changed my name from Vyasa Devi to Vyasan Devi for all purposes in future. Please note.

VYASAN DEVI
*w/o Sh. Madan Lal,
r/o V.P.O. Bohni,
Tehsil & District Hamirpur (H.P.).*

CHANGE OF NAME

I, Sushma Devi w/o Sh.Vijay Kumar, r/o Village Choti Doli, P.O. Chadhiar, Tehsil Baijnath, District Kangra (H.P.)-176088 declare that I have changed my minor son's name in his Aadhar Card No. 5050 0999 5034 from Rock to Nishant Bhatia. All concerned please may note.

SUSHMA DEVI
w/o Sh. Vijay Kumar,
r/o Village Choti Doli, P.O. Chadhiar,
Tehsil Baijnath, District Kangra (H.P.).

CHANGE OF NAME

I, Sarita Kumari w/o Sh. Ajay Kumar, r/o Village Manjhiar, P.O. & Tehsil Shahpur, District Kangra (H.P.) declare that my name in my son Arunabh's Educational Documents is wrongly entered as Sarita. Whereas my correct name is Sarita Kumari.

SARITA KUMARI
w/o Sh. Ajay Kumar,
r/o Village Manjhiar,
P.O. & Tehsil Shahpur,
District Kangra (H.P.).

CORRECTION OF NAME

I, Vima Devi w/o Sh. Suresh Chand, r/o Rain Pirgari, P.O. Panjahal, Tehsil Nahan, District Sirmaur (H.P.) declare that my correct and actual name as per my birth certificate and Panchayat records is Vima Devi. However my name is incorrectly shown as Vibha Devi in my Aadhar Card No. 2759 4889 0165. This is wrong and should be corrected. All concerned please may note.

VIMA DEVI
w/o Sh. Suresh Chand,
r/o Rain Pirgari, P.O. Panjahal,
Tehsil Nahan, District Sirmaur (H.P.).

CORRECTION OF NAME

I, Yovan Lata w/o Sh. Govind Ram, r/o Village Katagla, P.O. Kasol, Sub-Tehsil Jari, District Kullu (H.P.) declare that my name is wrongly entered as Yovani in Aadhar Card. Now I intend to correct my name as Yovan Lata in Aadhar Card. Concerned note it.

YOVAN LATA
w/o Sh. Govind Ram,
r/o Village Katagla, P.O. Kasol,
Sub-Tehsil Jari, District Kullu (H.P.).

CHANGE OF NAME

I, Amar Nath s/o Sh. Padam Dass, r/o Village Ambot, P.O. Pekha, Tehsil Chirgaon, District Shimla (H.P.) declare that my name is wrongly mentioned as Shiv Ram in my Aadhar Card. Therefore it should be changed to Amar Nath in my Aadhar Card. All concerned please note.

AMAR NATH
s/o Sh. Padam Dass,
r/o Village Ambot, P.O. Pekha,
Tehsil Chirgaon, District Shimla (H.P.).

CHANGE OF NAME

I, Parveen Kumar s/o Sh. Rana Ram, r/o Village Jaral, P.O. Chakmoh, Tehsil Dhatwal, District Hamirpur (H.P.) declare that I have changed my minor son's name from Akshit Kumar to Akshat Dehal for all purposes in future. Please note.

PARVEEN KUMAR
s/o Sh. Rana Ram,
r/o Village Jaral, P.O. Chakmoh,
Tehsil Dhatwal, District Hamirpur (H.P.).

CORRECTION OF NAME

I, Harmeet Singh (52 years) s/o Sh. Sita Ram, r/o Mohalla Lower Julahkari, Chamba Town, Tehsil & District Chamba (H.P.) declare that my name is wrongly entered in my son Jayash Jaswal's 10th, +2 Class Certificates as Harmeet Jaswal. Whereas my correct name is Harmeet Singh. Harmeet Singh and Harmeet Jaswal is one and the same person. Concerned please note.

HARMEET SINGH
s/o Sh. Sita Ram,
r/o Mohalla Lower Julahkari,
Chamba Town, Tehsil & District Chamba (H.P.).

CORRECTION OF NAME

I, Mangat Ram s/o Late Sh. Ganga Ram, r/o Village Gorda, P.O. Bhanala, Tehsil Shahpur, District Kangra (H.P.) declare that in my Aadhar Card my name is entered as Angat Ram incorrectly. That my correct name is Mangat Ram. Concerned note.

MANGAT RAM
s/o Late Sh. Ganga Ram,
r/o Village Gorda, P.O. Bhanala,
Tehsil Shahpur, District Kangra (H.P.).

CORRECTION OF NAME

I, B.K. Surjeet s/o Sh. Man Chand, r/o Village Kandiala, P.O. Bannae Di Hatti, Tehsil Dehra, District Kangra (H.P.) declare that my name is recorded in Aadhar Card as Surjeet Singh, whereas in my all other documents my name is entered as B. K. Surjeet, which is correct. That B.K. Surjeet and Surjeet Singh are the name of same person.

B.K. SURJEET
s/o Sh. Man Chand,
r/o Village Kandiala, P.O. Bannae Di Hatti,
Tehsil Dehra, District Kangra (H.P.).

CORRECTION OF NAME

I, Sagun Sood w/o Sh. Ritesh Sood, r/o Mohal Kanialkar, P.O. Waha Da Patt, Sub-Tehsil Bhawarna, Tehsil Palampur, District Kangra (H.P.) declare that in my Aadhar Card my name is entered as Shagun Sood incorrectly. That my correct name is Sagun Sood. Concerned note.

SAGUN SOOD
w/o Sh. Ritesh Sood,
r/o Mohal Kanialkar, P.O. Waha Da Patt,
Sub-Tehsil Bhawarna, Tehsil Palampur, District Kangra (H.P.).